

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 242/MP/2024 along with IA No. 57/2024

Subject : Petition under Section 79 of the Electricity Act, 2003 seeking for quashing of the 3 Bills/Invoices dated (i) 22.3.2024, (ii) 22.3.2024 and (iv) 2.4.2024 issued by the Central Transmission Utility of India Limited, cumulatively of Rs. 2,62,71,559/- and for a declaration that the Petitioner has no liability towards payment of transmission charges corresponding to its Long-Term Open Access / General Network Access quantum of 600 MW.

Petitioner : Adani Renewable Energy Holding Seventeen Limited (AREHSL) and Anr.

Respondent : Central Transmission Utility of India Limited (CTUIL) and Anr.

Petition No. 216/MP/2024 along with IA No.66/2024

Subject : Petition under Section 79 of the Electricity Act, 2003 challenging the levy of Bills of Supply for Bilateral Charges raised by Central Transmission Utility of India Ltd. being contrary to the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and losses) Regulations, 2020 and Central Electricity Regulatory Commission (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022.

Petitioner : ReNew Solar Power Private Limited (RSPPL) and Ors.

Respondent : Central Transmission Utility of India Limited (CTUIL) and Ors.

Petition No. 271/MP/2024

Subject : Petition under Section 79(1)(c) and 79(1)(f) of the Electricity Act, 2003 read with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023.

Petitioner : Altra Xergi Power Private Limited (AXPPL)

Respondent : Central Transmission Utility of India Limited (CTUIL) and Ors.

Date of Hearing : **29.01.2025**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Sanjay Sen, Sr. Advocate, AREHSL
Ms. Ruth Elwin, Advocate, AREHSL
Shri Hemant Singh, Advocate, AREHSL

Ms. Lavanya Panwar, Advocate, AREHSL
Shri Harshit Singh, Advocate, AREHSL
Shri Divansh, Advocate, AREHSL
Shri Basava Prabhu Patil, Sr. Advocate, RSPPL
Shri Girik Bhall, Advocate, RSPPL
Shri Venkatesh, Advocate, AXPPL
Shri Nihal Bharadwaj, Advocate, AXPPL
Shri Siddharth Nigotia, Advocate, AXPPL
Ms. Manu Tiwari, Advocate, AXPPL
Ms. Suparna Srivastava, Advocate, CTUIL
Ms. Arshiya, Advocate, CTUIL
Shri Shaswat Dubey, Advocate, CTUIL
Ms. Kavya Bhardwaj, CTUIL
Shri Ranjeet Rajput, CTUIL
Shri Hari Babu, CTUIL
Shri Yogeshwar, CTUIL
Shri Shubham Arya, Advocate, PRTL
Ms. Poorva Saigal, Advocate, PRTL
Ms. Pallavi Saigal, Advocate, PRTL
Ms. Tanya Singh, Advocate, PRTL
Shri Prashant Kumar, PRTL
Shri Gajendra Sinh, NLDC
Shri Debajyoti, NLDC
Shri Ashok Rajan, NLDC

Record of Proceedings

Due to a paucity of time, the matters could not be taken up for the hearing and accordingly, the matters were adjourned. Learned counsel for the Petitioner in Petition No. 242/MP/2024, however, sought liberty to file a rejoinder in the matter. Considering the said request, the Commission permitted the Petitioner, AREHSL to file its rejoinder, if any, within two weeks.

2. The matters will be listed for the hearing on **25.3.2025..**

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)